

GOVERNMENT RESOLUTION (i) REPORT
OF SECOND WAGE BOARD FOR
SUGAR INDUSTRY AND (ii) RE-
PORT OF CENTRAL WAGE
BOARD FOR ELECTRICITY
UNDERTAKINGS

THE DEPUTY MINISTER IN THE
MINISTRY OF LABOUR EMPLOY-
MENT AND REHABILITATION (SHRI
BISHWANATH ROY) : Sir, I beg to lay
on the Table—

- (1) A copy of Government Resolu-
tion No. WB-7 (3)/70 dated the
7th July, 1970 on the report of
the Second Central Wage Board
for Sugar Industry [*Placed
in Library. See No. LT-3684/
70*].
- (2) A copy of Government Resolu-
tion No. WB-15/17/69 dated the
13th July, 1970 on the report of
the Central Wage Board for Ele-
ctricity Undertakings. [*Placed
in Library. See No. LT-3685/70*]

NOTIFICATION UNDER ESSEN-
TIAL SERVICES MAINTENANCE
ACT, 1968

SHRI SIDDHESHWAR PRASAD :
Sir, I beg to lay on the Table a copy each
of the following Notifications (Hindi and
English versions) under sub-section (2)
of section 2 of the Essential Services
Maintenance Act, 1968 :-

- (1) S.O. 1878 published in Gazette of
India dated the 21st May, 1970
declaring the services connected
with the supply of electrical en-
ergy to the public in the State of
Tamil Nadu or with the genera-
tion, storage or transmission of
electrical energy for the purpose
of such supply, to be an essential
service for the purpose of the
said Act. [*Placed in Library.
See No. LT-3686/70*]
- (2) S.O. 2069 published in Gazette of
India dated the 5th June, 1970,
declaring the service connected
with the supply of electrical
energy to the public in the State

of Bihar or with the generation,
storage or transmission of elect-
rical energy for the purpose of
such supply, to be an essential
service for the purposes of the
said Act. [*Placed in Library.
See No. LT-3687/70*]

- (3) S.O. 2196 published in Gazette of
India dated the 18th June,
1970 declaring the service con-
nected with the supply of electri-
cal energy to the public in the
State of Assam or with the ge-
neration, storage or transmission
of electrical energy for the pur-
pose of such supply, to be an
essential service for the purposes
of the said Act. [*Placed in
Library. See No. LT-3688/
70*]

NOTIFICATION RE-WORKING OF
CALCUTTA PORT OR DOCK

THE DEPUTY MINISTER IN THE
MINISTRY OF SHIPPING AND TRANS-
PORT (SHRI IQBAL SINGH) : Sir,

I beg to lay on the Table a copy of
Notification No. G.S.R. 898 (Hindi and
English versions) published in Gazette of
India dated the 4th June, 1970 declaring
the service in, or in connection with
the working of Calcutta Port or dock, to be
an essential service for the purposes of
Essential Services Maintenance Act, 1968,
under sub-section (2) of section 2 of the
said Act. [*Placed in Library. See No.
LT-3689/70*]

12.53 hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY : Sir, I have to report
the following message received from the
Secretary of Rajya Sabha :

'I am directed to inform the Lok
Sabha that the Rajya Sabha, at its
sitting held on Monday, the 27th
July, 1970, adopted the following
motion in regard to the presen-
tation of the Report of the Joint
Committee of the Houses on the